

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3480

ANSWERED ON:07.09.2007

POWER TARIFF IN DELHI

Agarwal Shri Dhirendra;Prasad Shri Hari Kewal;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of POWER be pleased to state:

(a) whether the Delhi Electricity Regulatory Authority has permitted the Private Power Distribution Companies including BSES to raise the power tariffs in Delhi to about double the already high tariff rates;

(b) if so, the reasons therefor; and

(c) the efforts being made by the Government to bring uniformity and reduce the high tariff rates in Delhi?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (c) : Determination of power tariffs to be charged by the distribution licensees is the statutory function of the State Electricity Regulatory Commissions (SERCs). In doing so SERCs are guided by the provisions contained in the Electricity Act 2003 which, inter alia, include the factors that would encourage competition, efficiency, economical use of resources, safeguarding of consumers interests and at the same time ensure recovery of cost of electricity in a reasonable manner, reduction of cross subsidies, the National Electricity Policy and the Tariff Policy. The SERCs are required to determine tariff in a transparent way after hearing various stakeholders.

The Delhi Electricity Regulatory Commission has informed that it has not permitted the Distribution Companies including BSES to raise power tariff in Delhi as the distribution companies are required to file their tariff petitions under Multi Year Tariff Regulations before DERC.